

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 163/MP/2012

Subject : Petition towards unpaid unscheduled inter-change charges for the period ranging from 28.8.2005 to 31.12.2006.

Date of hearing : 9.12.2014

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri M. Deena Dayalan, Member
Shri A.K. Singhal, Member
Shri A.S. Bakshi , Member

Petitioner : Bhushan Power and Steel Limited

Respondents : GRIDCO Limited and others

Parties present : Shri Rajiv Yadav, Advocate for petitioner
Shri R.K. Mehta, Advocate, GRIDCO
Shri Abhishek Upadhyay, Advocate, GRIDCO
Shri R.B. Sharma, Advocate, OPTCL
Shri Shyam Kejriwal, ERPC

Record of Proceedings

Learned counsel for GRIDCO requested for two weeks time to file response on the rejoinder of the petitioner. Learned counsel for the petitioner had no objection in this regard.

2. The Commission directed Eastern Regional Power Committee (ERPC) to file its views by 24.12.2014 on the submission of GRIDCO dated 30.9.2014 in which the issue of gaming by the petitioner has been raised.

3. The Commission directed ERPC to conduct a meeting with stakeholders within ten days and submit reconciled data along with minutes of the meeting within 10 days thereafter and not later than 12.1.2015.

4. The Commission directed GRIDCO and the petitioner to serve copies of the reply and rejoinder on WRPC immediately.

5. The Commission directed that due date of filing the reply, rejoinder and minutes of meeting should be strictly complied with. Reply, rejoinder and minutes of meeting filed after due date shall not be considered.

6. The petition shall be listed for hearing on 29.1.2015.

By order of the Commission

**SD/-
(T. Rout)
Chief (Law)**